

[English]

The situation in Punjab is fast deteriorating, very fast I am in touch with the Chief Minister and I have made a number of requests to him. The thing is getting a little out of hand. I have yet to hear a response from him, a positive response. Therefore we are keeping a very close watch on the situation. We will not run away from the responsibility.

Regarding what Amal Dattaji said if that is inevitable, the Government of India will discharge its duty towards the nation. We will not run away from our responsibility. I want to assure the House that we will not run away from the responsibility. We will discharge our responsibility. We will protect the people of Punjab. We will save the services in Punjab. We will not allow them to be run down by any individual.

SHRI SOMNATH CHATTERJEE I have given a notice of breach of privilege against Shri Arun Singh.

MR SPEAKER I am looking into it.

I have already taken that step.

I will let you know.

(Interruptions)

MR SPEAKER I will let you know.

(Interruptions)

SHRI SOMNATH CHATTERJEE If you allow me, I will give you the details.
(Interruptions)

MR SPEAKER No, Sir.

(Interruptions)

SHRI SAIFUDDIN CHOWDHARY (Katwa) About Punjab.

[Translation]

MR SPEAKER I am doing that. Please

sit down. When it will come to me, I will look into it. Without it what can I do.

[English]

SHRI SAIFUDDIN CHOWDHARY
When will it come?

[Translation]

MR SPEAKER I do not know. When it comes, it will come before you.

(Interruptions)

MR SPEAKER Someone asked the barber as to how many hairs were there on his head. The barber replied that within five minutes he would give him all the hair, and then he could count them.

PAPERS LAID ON THE TABLE

Annual Report of Indian Council of Agricultural Research 1985-86

11.16 hrs.

[English]

THE MINISTER OF AGRICULTURE
(DR. G. S. DHILLON) I beg to lay on the
Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1985-86—Part II—Administration and Finance.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in library. See No. LT 4433/87].

Notifications under Central Sales Tax Act, 1956 and under Customs Act 1962 etc. & Consolidated Report on the Working of Public Sector Banks for 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 395(E) in Gazette of India dated the 14th April, 1987 under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in library. See No. LT. 4444/87]

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

(i) G.S.R. 434(E) published in Gazette of India dated the 29th April, 1987 together with an explanatory memorandum making certain amendments Notification No. 245/86-Customs dated the 15th April, 1986 so as to extend the validity of the said notification without any time limit. [Placed in library. See No. LT-4445/87]

(ii) G.S.R. 446(E) published in Gazette of India dated the 1st May, 1987 together with an explanatory memorandum seeking to delete redundant entry of Citric Acid from the Notification No. 136/86-Customs dated the 17th February, 1986. [Placed in library, See No. LT-4446/87]

(iii) G.S.R. 449(E) published in Gazette of India dated the 4th May, 1987 together with an explanatory memorandum making certain amendments to Notifi-

cation No. 522/86-Customs dated the 31st December, 1986 so as to exempt steel sheets and blanks required for the manufacture of body panels of fuel-efficient motor car or fuel-efficient van of engine capacity not exceeding 1000 cubic centimetres for providing warranty coverage or after-sale service in respect of such fuel-efficient motor cars or vans as in excess of 70 per cent *ad valorem* and auxiliary duty of customs as in excess of 25 per cent *ad valorem* [Placed in library. See No. LT-4447/87]

(iv) G.S.R. 452(E) published in Gazette of India dated the 4th May, 1987 together with an explanatory memorandum making certain amendments to Notification No. 65/87-Customs dated the 1st March, 1987 so as to prescribe basic customs duty at the rate of 60 per cent *ad valorem* on complete watch cases for quartz analog wrist watches and watch dials. [Placed in library. See No. LT-4448/87]

(v) G.S.R. 456(E) and 457(E) published in Gazette of India dated the 5th May, 1987 together with an explanatory memorandum regarding exemption to goods specified therein on importation into India for use inside the gem and jewellery complex in Santa Cruz Electronics Export Processing Zone at Bombay for the purpose of being used in connection with the manufacture of export goods from the whole of the basic additional and auxiliary duties of customs leviable thereon. (Placed in library. See No. LT-4449/87)

- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central

Excise Rules, 1944 -

(i) G S R 447(E) published in Gazette of India dated the 1st May, 1987 together with an explanatory memorandum regarding exemption to polypropylene staple fibre and tow and tops from the duty of excise as in excess of amount calculated at the rate of rupees seven per kilogram

(ii) G S R 451(E) published in Gazette of India dated the 4th May 1987 together with an explanatory memorandum regarding exemption to Monoethylene Glycol from the whole of the duty of excise leviable thereon subject to certain conditions specified in the notification [Placed in library See No LT 4450/87]

- (4) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended the 31st December, 1985 [Placed in library See No LT-4451/87]

11.17 hrs.

MOTOR VEHICLES BILL*

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) I beg to move for leave to introduce a Bill to consolidate and amend the law relating to motor vehicles

MR SPEAKER The question is

That leave be granted to introduce a Bill to consolidate and amend the law relating to motor vehicles "

The motion was adopted

SHRI RAJESH PILOT I introduce the Bill

MATTERS UNDER RULE 377

[English]

- (i) **Need to open an Office of Commissioner of Income Tax at Thane or bring Thane area under the jurisdiction of Income-Tax Commissioner, Bombay**

11.18 hrs.

SHRI S G GHOLAP (Thane) Though the Thane district is just adjacent to Greater Bombay it is attached to the office of Income Tax Commissioner at Pune and not to the office of Income-Tax Commissioner at Bombay which is within 35 Kms. This is causing avoidable inconvenience to the income tax payers at Thane district

Thane is very closely linked with Bombay city in several spheres of its activities. Most of the industries in Thane are either controlled by or closely linked with the industries and business in the Greater Bombay city. Thane district houses a very large number of ancillary and subsidiary industries of Greater Bombay. The interaction between the trade, commerce and industry of Greater Bombay and of the various towns in Thane district is so deep that Greater Bombay and Thane constitute more or less a single commercial and industrial zone.

The entire Thane district is very closely connected by rail and road with the Bombay city. Tax payers in the various cities in Thane district can reach Bombay by suburban electric train or bus, in about an hour. They practically lose a day going up to Pune. In fact, the tax payers of Bhayandar, Dahanu, Bassin and Palghar etc. in Thane district which are on the Western Railway have to come to Bombay first, and then proceed to Pune by Central Railway,

* Published in Gazette of India Extraordinary Part II Section 2, dated 11.5.1987